

is maintained by the Ministry.

(b) The question of the number of contract labour engaged in perennial type of jobs can only be determined on a case to case basis.

(c) and (d). The contract Labour (Regulation and Abolition) Act, 1970, provides for prohibition of engagement of contract labour in jobs and processes where conditions provided under Section 10 of the Act are satisfied. No contract labour can be engaged in such jobs and processes where prohibitory orders have been issued under the Act. Therefore, only regular workers can be engaged on such jobs where contract labour has been prohibited.

Use of Tin in Packaging

10175. SHRI SANAT KUMAR MANDAL:
SHRI SHANTARAM POTDUKHE:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether under the Prevention of Food Adulteration Act (PFA), 1954 the use of unsuitable grades of tin in food packaging is forbidden;

(b) if so, whether a fair amount of our packaged food and edible oil comes in containers unsuited for that purpose and in certain cases 'waste waste' tinplate, which is not used abroad, is being used in our country; and

(c) if so, the measures Government propose to take to ensure that only prime tinplate is used in food packaging and the use of waste waste tinplate banned in such cases?

THE MINISTER OF STATE OF THE

MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD):
(a) and (c). Provisions of Prevention of Food Adulteration Act 1954 and Rules made thereunder already provide that packaging material including tin used for packaging of food articles shall be safe and shall not make the food articles injurious to health. The Food (Health) authorities of States/U.Ts have been asked to ensure that packaging material including tin is safe from health angle and is in accordance with the provisions of Prevention of Food Adulteration Act & Rules.

(b) No such case has been reported to this Ministry by the Food (Health) Authorities of States/U.Ts.

Extension of ESI Act in Maharashtra

10176. SHRI S. B. THORAT: Will the Minister of LABOUR be pleased to state:

(a) whether there is any proposal to bring more categories of workmen under the purview of the ESI Act, 1948 in Maharashtra; and

(b) if so, the details thereof?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) No, Sir.

(b) Does not arise.

Financial Assistance for Construction of Working Women's Hostels

10177. SHRI RAMESH CHENNI-THALA: Will the Minister of WELFARE be pleased to state:

(a) whether Government are granting aids to the institutions for constructing working women's Hostels;

(b) if so, the details thereof;